

Through Video Conference via Cisco WebEx.

CBI Case No. 06/2019

CBI v. Devendra Singh Rawat & Ors.

25.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 Devendra Singh Rawat on bail.

Accused No. 4 Ajay Upadhyay on bail.

Proceedings against accused No. 3 Vinod Kumar Chadda stands abated vide order dated 19.03.2018.

Accused No. 7 Sundaresan Vasu @ Sundar has been declared PO vide order dated 31.03.2014.

An application dated 03.03.2017 seeking exemption from personal appearance filed on behalf of Sh. K. G. Sathyasingan, who has been arrayed as a prosecution witness, is pending. None has joined the proceedings on behalf of the applicant as well as accused Nos. 2, 5 & 6. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Put up for consideration on the above application on 19.09.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/25.08.2020.